

[Sh. V.S. Vijayaraghavan]

coming more and more backward. The tax holiday scheme announced in the Budget speech by the hon. Finance Minister should be extended to the State of Kerala also. Such a step will give an impetus to private capital investment and thus will ensure the industrial development of the State.

(ii) Need to initiate Accelerated Rural water supply scheme and Urban water supply and Management scheme in Bolangir district, Orissa

[English]

SHRI SARAT CHANDRA PATTANAYAK (Bolangir): Sir, I wish to raise the following matter under Rule 377.

Sir, the people of Bolangir Parliamentary constituency in Orissa depend on the rivers and village ponds for drinking water. Due to erratic rainfall, the streams dry up and people as well as animals are left to nature's mercy for survival. The ground water level in this region is inaccessible and due to lack of any initiatives, the area is the worst sufferer in respect of drinking water.

I, therefore, request the Central Government to initiate Accelerated Rural Water Supply Scheme (ARWSS) in the blocks of Bolangir district and Urban Water Supply and Management Scheme in towns of the Bolangir district to early

(iii) Need to direct the Government of Orissa to present the country of liquor in scheduled Areas of Orissa

SHRI K. PRADHANI (Nowrangpur): Sir, I wish to raise the following matter under Rule 377.

As per article 47 of the Constitution of India there is a provision to implement prohibition in the country to raise the level of nutrition and improve the health conditions of the people. This Article is more relevant in case of tribals who are the worst affected people in the country due to their acute

poverty and ill-health. The State Governments and the Government of India are unanimous that the use of country liquor by the tribals have caused the degradation of the economy of the tribals as it is proved that it is a serious health hazard. The Committee on the Welfare of Scheduled Castes and Scheduled Tribes recommended to Ministry of Welfare to discontinue sale of country liquor on the revenue consideration as an accepted policy of both Government of India and State Government. But the State Government of Orissa have taken up the country liquor business in large scale in Scheduled Areas in defiance of the instructions issued by the Ministry of welfare at the cost of the tribals.

I, therefore, urge upon the Central Government to direct the Government of Orissa to take immediate steps to prevent the sale of country liquor in these areas.

(iv) Need to set up statutory Development Boards for Vidarbha Harathwada and Konkan regions in Maharashtra.

SHRI RAM NAIK (Bombay North): Sir, I wish to raise the following matter under Rule 377.

There is long outstanding demand from the people of Maharashtra that in order to have balanced economic development of different backward regions of Maharashtra State, separate Development Boards should be constituted. Accordingly the Maharashtra State Legislature have unanimously passed resolution to have Development Boards for Vidarbha, Marathwada and Konkan regions. The State Government have forwarded these proposals to the Government of India. The State Government of Maharashtra along with MPs from Maharashtra have also discussed this issue with the Minister of Home Affairs and the Prime Minister.

The Constitution of India provides for establishment of Statutory Development Boards for Vidarbha, Marathwada and the rest of Maharashtra as per Article 371 (2).